IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No.32 of 2021

Shankar Prasad .... Petitioner

Versus

The State of Jharkhand & Others .... Opposite Parties

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Afaque Rashidi, Advocate
For the State : Mr. Kaushik Sarkhel, G.A. V

05/05.04.2021 Heard Mr. Afaque Rashidi, learned counsel for the petitioner and Mr. Kaushik Sarkhel, learned counsel for the State.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

At the request of Mr. Rashidi, let this matter appear after four weeks under the heading "For Admission".

(Sanjay Kumar Dwivedi, J.)

Anit